

ITEM NO.12

COURT NO.6

SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 4072/2016

(Arising out of impugned final judgment and order dated 16-07-2015
in WPCT No. 82/2015 passed by the High Court at Calcutta)

SUNIL KUMAR BISWAS

Petitioner(s)

VERSUS

ORDINANCE FACTORY BOARD & ORS.

Respondent(s)

Date : 26-03-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Rajat Sharma, Adv.
Mr. Subhasish Bhowmick, AOR

For Respondent(s) Ms. Aakanksha Kaul, Adv.
Mr. Adit Khorana, Adv.
For Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

Written submissions be filed within two days.

(ANITA MALHOTRA)
COURT MASTER

(CHANDER BALA)
COURT MASTER